

Court No. - 43

Case :- CRIMINAL MISC. WRIT PETITION No. - 9626 of 2020

Petitioner :- Dharmendra

Respondent :- State Of U.P. And 3 Others

Counsel for Petitioner :- Deepak Kumar Yadav

Counsel for Respondent :- G.A.,Kapil Kumar,A/S2287

Hon'ble Pankaj Naqvi,J.

Hon'ble Sanjay Kumar Pachori,J.

Although this Court is functioning under compelling circumstances wherein both Bar and Bench are putting their life at stake, yet this writ petition is filed by the husband to quash the FIR under Section 307 IPC for causing injuries at his wife by throttling her neck.

This petition is sheer abuse of the process of the Court, which is liable to be dismissed with cost.

The writ petition is dismissed, but with cost of Rs.10,000/- which shall be collected by the Collector, Bulandshahar as land revenue, from the petitioner, i.e. Dharmendra, son of Kishanpal, resident of village Walipura, P.S. Kotwali Shahar, Bulandshahar within a month from today.

Office to do the needful.

A compliance report be submitted by the Collector to the Registry of this Court within 2 months.

Order Date :- 1.10.2020

Chandra